

Mr. Speaker: I feel that the hon. Member is going into individual responsibilities which, perhaps or very probably, will be matters which would be investigated into by the High Court in case a petition is made to the High Court. That seems to be the position.

Shri A. C. Guha: Any scheme sanctioned by the High Court must have the previous sanction of the Reserve Bank also. The Reserve Bank and thus the Government of India cannot be entirely absolved of the responsibility in this matter.

Mr. Speaker: That is his argument; but that is not my view.

Shri A. C. Guha: I think the Finance Minister has also admitted that.

Mr. Speaker: His admission won't avail here. Whatever is my view must prevail.

Shri H. N. Mukerjee: May I ask whether the Reserve Bank of India has made a specific report in regard to the affairs of this Bank and if so, what steps Government intend to take on the basis of those recommendations of the Reserve Bank?

Shri C. D. Deshmukh: There is no stage of making a report to the High Court. As I said, under section 45 of the Banking Companies Act, the Reserve Bank has to issue a certificate before a scheme is adopted by the High Court. Whether you call it a report or anything else is another matter. That is really a certificate in terms of the law.

Shri H. N. Mukerjee: My question related...

Mr. Speaker: We will go to the next question.

DARJEELING BANK

*1149. **Shri A. C. Guha:** Will the Minister of Finance be pleased to state:

(a) whether any liquidator was appointed for the Darjeeling Bank after its closure;

(b) if so, on what date and how far he has proceeded with the work of liquidation;

(c) whether any amount has since been realised and any dividend paid to the creditors; and

(d) what were the assets and liabilities of the Bank at the time of its closure?

The Minister of Finance (Shri C. D. Deshmukh): (a) to (c). On a petition being made to the Calcutta High Court by a creditor in February 1948 for the winding up of the Darjeeling Bank Ltd., the Court appointed a Provisional Liquidator and issued final orders for winding up the bank on the 5th April, 1948, appointing Mr. R. Singhee as its Official Liquidator. He was however discharged later and, in his place, the Official Receiver of the Court was appointed as the Official Liquidator by an order of the Calcutta High Court dated the 8th May, 1950. Government are not in a position to give information on the progress of liquidation work.

(d) Government have no information.

Shri A. C. Guha: May I know why the original liquidator was discharged, if the Government has any information?

Shri C. D. Deshmukh: Government has no information on the point.

Shri A. C. Guha: May I know if any dividend has been paid to the depositors?

Shri C. D. Deshmukh: I should like to have notice.

SCHOLARSHIP BOARD

*1150. **Shri B. R. Bhagat:** Will the Minister of Education be pleased to state:

(a) whether the Scholarship Board for the Scheduled Castes, Scheduled Tribes and other Backward Classes students has been constituted for the year 1952-53;

(b) if so, what is the personnel of the Board; and

(c) the amount sanctioned for Scholarship in the current year?

The Parliamentary Secretary to the Minister of Education and Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Yes, Sir.

(b) The personnel of the Board for the year 1952-53 is as under:—

Chairman:

Secretary and Educational Adviser to the Government of India.

Members:

- (1) Shrimati Ganga Devi, M.P.
- (2) Shri Jalpal Singh, M.P.
- (3) Shri M. V. Gangadhara Siva, M.P.
- (4) Dr. Panjabrao Deshmukh, M.P.
- (5) Shri Upendra Nath Barmán, M.P.

(6) Shri Laxmidas Shrikant. Commissioner for Scheduled Castes and Scheduled Tribes.

(7) Diwan Anand Kumar, Vice-Chancellor, Punjab University.

(8) Shri K. S. Shivam, Working Secretary, Harijan Sevak Sangh, Delhi.

(9) Shri D. Rangaiya, Working Secretary, Bharatiya Adimjati Sevak Sangh, Delhi.

(10) Shri M. S. Bhatnagar, Joint Secretary, Ministry of Finance.

(11) Deputy Educational Adviser (Scholarships).

(12) Dr. C. V. Ramchandani, Assistant Director General of Health Services.

Secretary:

Assistant Educational Adviser (Scholarships).

(c) Rs. 17,50,000.

Shri B. K. Bhagat: In view of the fact, Sir, that out of 12 Members of the Board, there is only one member of the backward classes, will the Government consider the feasibility of giving more representation to the backward classes?

Shri K. D. Malaviya: I am afraid, Sir, as out of these five representations have already gone to Members of Parliament, no more representations can be given to the backward classes.

Shri B. R. Bhagat: May I know, Sir, the basis on which the Board has been constituted?

Shri K. D. Malaviya: The Board is constituted by the Ministry on the recommendations of the Minister for Parliamentary Affairs.

Shri B. R. Bhagat: May I know, Sir, whether a representation has been made that instead of five non-official representatives taken at random, the Board should be constituted from the Members of Parliament, and if so, what action has been taken?

Shri K. D. Malaviya: No. The Board has recently met and has recommended to the Government to confine its representation to Members of the Parliament. That is a matter which is under the consideration of Government.

Shrimati Renu Chakravartty: May I know, Sir, how many have received scholarships from Bengal, and for what studies?

Shri K. D. Malaviya: I will require notice for that.

Shri Velayudhan: May I know, Sir, whether this Scholarship Board is constituted yearly, or whether it will last for more than that?

Shri K. D. Malaviya: It is constituted yearly.

Shri Raghavaiah: May I know whether there is any proposal to increase the amount of scholarship for the Scheduled Castes in case the number of applications increase?

Shri K. D. Malaviya: If it is considered by the Government that the amount allotted is inadequate, Government will certainly sympathetically consider the question of increasing the amount.

Shri B. S. Murthy: Is it a fact, Sir, that the amount of scholarship money being given to the Scheduled Castes is being decreased, and if so, what are the reasons?

Shri K. D. Malaviya: It has not decreased; rather it has increased.

Shri Achuthan: May I know whether any percentage has been fixed in awarding scholarships to scheduled castes, scheduled tribes and backward classes?

Shri K. D. Malaviya: The allotment made of the amount available for 1952/53 is as follows: Total Rs. 17.5 lakhs. Scheduled Castes—Rs. 8,75,000; Scheduled Tribes—Rs. 3,50,000; Backward Classes—Rs. 5,75,000.

श्री गणपति राम : क्या माननीय मंत्री महोदय जी से मैं यह पूछ सकता हूँ कि उत्तर प्रदेश से इस बोर्ड में कितने मेम्बर हैं तथा शिड्यूल्ड कास्ट्स को स्कालरशिप कितन शिफ्ट में दिये जाते हैं ?

श्री के० डी० मालवीय : यह सदस्यता प्रान्तों या स्टेटों के प्रतिनिधित्व पर निर्भर नहीं है और स्कालरशिप्स का बंटवारा भी कोई क्षेत्र के ऊपर निर्भर नहीं है ।

श्री गणपति राम : मेरे पूछने का मतलब यह था कि स्कालरशिप्स कितने शिफ्टों में दिये जाते हैं ।

Mr. Speaker: Order, order.

BIKRAM AERODROME

*1151. **Shri B. R. Bhagat:** Will the Minister of Defence be pleased to state:

(a) whether all the lands requisitioned for the construction of Bikram Aerodrome (Patna) during the War have been returned to the owners;

(b) if not, how much of the lands are still to be returned;